

ITEM NO.501

COURT NO.1

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.841/2018

M/S. BAJAJ ALLIANCE GENERAL INSURANCE CO.LTD.

Appellant(s)

VERSUS

RAMBHA DEVI & ORS.

Respondent(s)

(With IA No.173691/2023 - INTERVENTION APPLICATION, IA No.133096/2023 - INTERVENTION APPLICATION, IA No.138588/2023 - INTERVENTION/IMPLEADMENT and IA No.133143/2023 - INTERVENTION/IMPLEADMENT)

WITH SLP(C) No. 10918/2018 (XV)

S.L.P.(C) No. 9604/2018 (IV-A)

(With I.R. and IA No.44779/2018-CONDONATION OF DELAY IN FILING)

S.L.P.(C) No.9613/2018 (IV-A)

Diary No.24834/2018 (IV-C)

(With I.R. and IA No.109091/2018-CONDONATION OF DELAY IN FILING and IA No.109092/2018-EXEMPTION FROM FILING O.T.)

Diary No.25256/2018 (XV)

(With I.R. and IA No.134006/2018-CONDONATION OF DELAY IN FILING and IA No.134009/2018-EXEMPTION FROM FILING O.T. and IA No.134008/2018-CONDONATION OF DELAY IN REFILING)

S.L.P.(C) No.24671/2018 (IV-A)

(With I.R. and IA No.117330/2018-EXEMPTION FROM FILING O.T.)

Diary No.32753/2018 (IV-B)

(With IA No.162746/2018 - CONDONATION OF DELAY IN FILING and IA No.162751/2018 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No.32756/2018 (IV-B)

(With IA No.157609/2018 - CONDONATION OF DELAY IN FILING and IA No.157611/2018 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.157613/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No.37055/2018 (IV-B)

(With IA No.156105/2018 - CONDONATION OF DELAY IN FILING)

Diary No.39059/2018 (IV-B)

(With IA No.155184/2018 - CONDONATION OF DELAY IN FILING)

S.L.P.(C) No.426/2019 (IV-B)

S.L.P.(C) Nos.505-506/2019 (XV)

S.L.P.(C) No.17506/2018 (IV-A)

(With IA No.49692/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49692/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No.23638/2018 (IV-C)

(With IA No.95171/2018 - CONDONATION OF DELAY IN FILING and IA No. 95172/2018 - EXEMPTION FROM FILING O.T.)

Diary No.24137/2018 (IV-A)

(With I.R. and IA No.109284/2018-CONDONATION OF DELAY IN FILING and IA No.109286/2018-CONDONATION OF DELAY IN REFILING)

Diary No.24530/2018 (XV)

(With I.R. and IA No.100935/2018-CONDONATION OF DELAY IN FILING and IA No.100934/2018-EXEMPTION FROM FILING O.T.)

Diary No.24534/2018 (XV)

(With IA No.107670/2018 - CONDONATION OF DELAY IN FILING and IA No. 107674/2018 - EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.5958/2019 (XV)

S.L.P.(C) No.8918-8919/2019 (IV-A)

(FOR I.R.)

S.L.P.(C) No. 11503-11504/2019 (IV-A)

(FOR I.R.)

S.L.P.(C) No.8277/2020 (XIV)

S.L.P.(C) No. 8123-8124/2022 (IV-A)

(With I.R. and IA No.65087/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65085/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

S.L.P.(C) Nos.14645-14646/2017 (IV-A)

S.L.P.(C) Nos.35472-35473/2017 (XVII-A)

(With IA No.130122/2017 - CONDONATION OF DELAY IN FILING, IA No. 130111/2017 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No.130113/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.130114/2017 - EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.6055/2018 (IV-A)

(With IA No.24588/2018-EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.18849/2019 (IV-A)

(With IA No.2041/2022 - PERMISSION FOR WITHDRAWAL OF AMOUNT)

S.L.P.(C) No.20449/2019 (IV-A)

(With I.R. and IA No.118586/2019-CONDONATION OF DELAY IN FILING)

S.L.P.(C) No.21547/2019 (XIV)

(With IA No.128215/2019-CONDONATION OF DELAY IN FILING and IA No.128218/2019-ADDITION / DELETION / MODIFICATION PARTIES)  
S.L.P.(C) No.23017-23018/2019 (IV-B)  
C.A. Nos.8001-8002/2019 (IV)  
(FOR I.R.)  
S.L.P.(C) No.766/2020 (XV)  
(With IA No.186784/2019 - EXEMPTION FROM FILING O.T.)  
S.L.P.(C) No.24545/2019 (IV-B)  
S.L.P.(C) No.30601/2019 (XIV)  
(FOR I.R.)  
S.L.P.(C) No.696/2021 (XIV)  
C.A. No.1477/2018 (IV-A)  
C.A. No.842/2018 (XII-A)  
(With IA No.103173/2019 - WITHDRAWAL OF CASE / APPLICATION)  
C.A. No.1479/2018 (IV-A)  
C.A. No.483/2018 (IV-A)  
C.A. No.1506/2018 (IV-A)  
C.A. No.1478/2018 (IV-A)  
Diary No.40406/2017 (IV-A)  
(With I.R. and IA No.10034/2018-CONDONATION OF DELAY IN FILING and IA No.10039/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.10036/2018-CONDONATION OF DELAY IN REFILING)  
C.A. No.1476/2018 (IV-A)  
Diary No.41949/2017 (IV-A)  
(With I.R. and IA No.2817/2018-CONDONATION OF DELAY IN FILING)  
S.L.P.(C) Nos.2684-2685/2018 (XI-A)  
S.L.P.(C) No.597/2018 (IV-C)  
(With IA No.3888/2018 - EXEMPTION FROM FILING O.T.)  
S.L.P.(C) No.524/2018 (IV-C)  
(With IA No.3532/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.3528/2018 - EXEMPTION FROM FILING O.T.)  
Diary No.2524/2018 (IV-A)  
(With I.R. and IA No.74496/2018-CONDONATION OF DELAY IN FILING and IA No.74497/2018-CONDONATION OF DELAY IN REFILING)  
S.L.P.(C) Nos.19242-19244/2018 (IV-C)  
Diary No.23636/2018 (IV-C)  
(With IA No.93154/2018 - CONDONATION OF DELAY IN FILING and IA No.93155/2018 - EXEMPTION FROM FILING O.T.)  
S.L.P.(C) No.28906/2018 (IV-A)  
(FOR I.R.)  
S.L.P.(C) No.13315/2019 (IV-A)  
(FOR I.R.)  
S.L.P.(C) Nos.14523-14524/2019 (XIV)

(FOR I.R.)

Diary No.37270/2017 (XII)

(With IA No.10168/2018-CONDONATION OF DELAY IN FILING and IA No.10171/2018-CONDONATION OF DELAY IN REFILING)

C.A. No.1475/2018 (IV-A)

S.L.P.(C) No.5065/2018 (IV-A)

S.L.P.(C) No.10459/2018 (XV)

S.L.P.(C) No.9908/2018 (X)

S.L.P.(C) No.6668/2018 (XV)

Diary No.4869/2018 (IV-C)

(With I.R. and IA No.51454/2018-CONDONATION OF DELAY IN FILING and IA No.51457/2018-EXEMPTION FROM FILING O.T. and IA No.51455/2018-CONDONATION OF DELAY IN REFILING)

Diary No.6119/2018 (IV-A)

(With I.R. and IA No.37735/2018-CONDONATION OF DELAY IN FILING)

Diary No.6264/2018 (XIV)

(With I.R. and IA No.52062/2018-CONDONATION OF DELAY IN FILING and IA No.52064/2018-CONDONATION OF DELAY IN REFILING)

S.L.P.(C) No.8816/2018 (IV-A)

(FOR I.R.)

S.L.P.(C) No.9607/2018 (IV-A)

(With I.R. and IA No.45086/2018-CONDONATION OF DELAY IN FILING and IA No.45089/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9610/2018 (IV-A)

(With I.R. and IA No.45080/2018-CONDONATION OF DELAY IN FILING and IA No.45083/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9612/2018 (IV-A)

(With I.R. and IA No.45273/2018-CONDONATION OF DELAY IN FILING and IA No.45275/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9606/2018 (IV-A)

(With I.R. and IA No.45601/2018-CONDONATION OF DELAY IN FILING and IA No.45603/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9609/2018 (IV-A)

(With I.R. and IA No.45282/2018-CONDONATION OF DELAY IN FILING and IA No.45283/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No.9963/2018 (XV)

(With I.R. and IA No.58464/2018-CONDONATION OF DELAY IN FILING and IA No.58466/2018-EXEMPTION FROM FILING O.T. and IA No.58465/2018-

CONDONATION OF DELAY IN REFILING)

Diary No.9970/2018 (XV)

(With I.R. and IA No.70678/2018-CONDONATION OF DELAY IN FILING and IA No.70679/2018-CONDONATION OF DELAY IN REFILING)

Diary No.990/2018 (IV-C)

(With IA No. 21136/2018 - CONDONATION OF DELAY IN FILING and IA No. 21139/2018 - EXEMPTION FROM FILING O.T.)

S.L.P.(C) No.5193/2018 (IV-A)

(FOR I.R.)

S.L.P.(C) No.5188/2018 (IV-A)

(FOR I.R.)

S.L.P.(C) No.9611/2018 (IV-A)

(With I.R. and IA No.45036/2018-CONDONATION OF DELAY IN FILING and IA No.45039/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9608/2018 (IV-A)

(With I.R. and IA No.45021/2018-CONDONATION OF DELAY IN FILING and IA No.45024/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.9605/2018 (IV-A)

(With I.R. and IA No.45320/2018-CONDONATION OF DELAY IN FILING and IA No.45322/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.20221/2023 (IV-A)

(With IA No.253/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

S.L.P.(C) No.19921/2023 (IV-C)

(With IA No.181529/2023-EXEMPTION FROM FILING O.T.)

Diary No.28961/2023 (IV-C)

(With IA No.158459/2023-CONDONATION OF DELAY IN FILING and IA No.158461/2023-EXEMPTION FROM FILING O.T.)

Date : 21-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE MANOJ MISRA

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Ms. Parita, Adv.  
Ms. Ayushma Awasthi, Adv.

Mr. C. George Thomas, AOR  
Mr. P.B. Suresh, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Arguments concluded.
- 2 Judgment reserved.

**(CHETAN KUMAR)**  
A.R. - cum - P.S.

**(POOJA SHARMA)**  
Court Master